

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.12
C.P. (IB) No.36/BB/2024

IN THE MATTER OF:

M/s. Velvin Packaging Solutions Private Limited ... Petitioner
Vs.
M/s. Dunzo Digital Private Limited ... Respondent

Order under Section 9 of I & B Code, 2016

Order delivered on 25.06.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri. Rahul Sollapure
For the Respondent : Ms. Parina Lalla

ORDER

1. Heard the Ld. Counsel for the Petitioner and Respondent.
2. Both the Learned Counsels stated that the settlement talks are going on, therefore requested for short adjournment.
3. Three weeks' time is granted for both the Counsels for reporting on the settlement. If the settlement does not take place, the Respondent Counsel is directed to file objections before the next date of hearing duly serving the copy on the otherside.
4. List the case on **31.07.2024**

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)